



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-IV

ITEM No. 301

IA/4718/ND/2025 IN IB/559/ND/2021

IN THE MATTER OF:

Yes Bank Ltd.

....

Applicant

Versus

Presidium Educational Institution Pvt. Ltd.

Respondent

Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 26.09.2025

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

: Mr. Kiran Bisht, Ms. Rashmi Raj, Mr. Abhishek
Periwal, Ms. Neha Shah, Ms. Yashika, Advocates

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/4718/ND/2025

This Application has been filed by the Resolution Professional under Section 12(2) of the Insolvency & Bankruptcy Code, 2016, seeking following prayers:-

PRAYER

In view of the above facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to:

- a) Allow the present application;
- b) Extend the Corporate Insolvency Resolution Process period of the Corporate Debtor Presidium Educational Institution Pvt. Ltd by a further period of 90 days from the date of order.
- c) Pass such other and further orders as this Hon'ble Tribunal may deem fit in the interest of justice.



Considering the facts and circumstances of the case and submissions made by Ld. Counsel for the Resolution Professional along with prayers made in the Application, this Tribunal is inclined to allow the present application granting extension of 90 days from the date of this order i.e. 26.09.2025.

Resolution Professional is directed to complete the CIR process within the extended period i.e. 90 days from today i.e. 26.09.2025. Accordingly, **IA/4718/ND/2025** is allowed and disposed of.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (JUDICIAL)